

Head Office
Uttarakhand Pollution Control Board

46-B, I.T. Park, Sahastradhara Road,
Dehradun (Uttarakhand)



Action Taken Report
Original Application No.61 of 2020

In compliance of order dated 18.03.2020
of the

Hon'ble National Green Tribunal,
Principal Bench,
New Delhi

Action Taken Report
In the matter of
Original Application No. 61 of 2020

Parmod Kumar Sharma

(Applicant)

Vs

State of Uttarakhand

(Respondent)

In compliance of the order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 18.03.2020, the facts of the matter is as follows:-

1. Unit was inspected by Regional Office, Roorkee District Haridwar on dated 14-07-2017 and reported that :-
 - a. At the time of inspection, the automobile service stations was found in operation.
 - b. At the time of inspection, only automobile mechanical work was being carried out and there was no washing process in done.
 - c. Unit is operating without obtaining consent from Board.
 - d. At the roof of unit the tower of Reliance Jio is established.

The unit was directed vide letter no. UEPPCB/ROR/Gen-07(220)/2017/616 dated 29-07-2017, but unit has not compiled the above. Subsequently the Uttarakhand Pollution Control Board has issue show cause notice vide letter no. UEPPCB/HO/Con-S-434/2017/1488 dated 22-12-2017. The copy of the show cause notice annexed at **Annexure-01**

2. The Regional Office, Uttarakhand Pollution Control Board , Roorkee again inspected the unit on dated 03-04-2018 and made the following observation :-
 - a. At the time of inspection workshop found in operation.
 - b. In the workshop mechanical and denting work is done.

- c. Washing work is not done in workshop.
- d. DG set is not found installed.
- e. Workshop is in the residential area and has not applied for consent.

In view of above, Uttarakhand Pollution Control Board has issue closure notice to unit under section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. UEPPCB/HO/Con-S-434/2018/555 dated 29-06-2018. The copy of the place annexed at **Annexure -02**.

3. The Regional Office, Uttarakhand Pollution Control Board, Roorkee has visited the side on dated 22-07-2019 and made the following observation :-
 - a. At the time of inspection only automobile mechanical work found carried out and there was no washing process being done.
 - b. The power supply of the unit is disconnected by the electricity department.

Subsequently the closure order was revoke vide letter no. UEPPCB/HO/Con-S-434/2019/109 dated 01-10-2019. The copy of the place annexed at **Annexure -03**.

4. In compliance of the Uttarakhand Pollution Control Board, Head Office letter dated 22-09-2020, the Regional Office, Uttarakhand Pollution Control Board, Roorkee has reported that the unit has not obtained consent to operate from the Board and is engaged in painting process without permission of the Board. In view of violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the Board has imposed Environmental Compensation of Rs. 3,88,500/- (Three Lakh Eighty Eight Thousand Five hundred only) vide letter no. UKPCB/HO/Con-S-434/2020/43 dated 22-12-2020 the copy of the letter enclosed at **Annexure -04**

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Head Office

Annexure-01

**Uttarakhand Environment Protection &
Pollution Control Board**

29/20, Nemi Road, Dalanwala, Dehradun

UEPPCB/HO/Con/S-434/2017/ 1488

Dated :- 22-12-2017

To,

M/s Surendra Motors,
Plot No.-03,
Shubham Vihar Colony,
Kankhal, Distt- Haridwar.

**Directions under Section 33-A of Water (Prevention and Control of Pollution) Act- 1974 and
Section 31-A of Air (Prevention and Control of Pollution) Act-1981.**

WHEREAS, the Ministry of Environment, Forests & Climate Change, Govt. of India has promulgated the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as amended and vide provisions of these Acts every Water/Air polluting industry/unit is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Rules, 1986 made thereunder; and

WHEREAS, the Unit was inspected by the Officials of Regional Office, Roorkee, Distt - Haridwar of this Board on dated 24.07.2017 and made following observations :-

1. At the time of inspection, Automobile Service Centre was found in operation.
2. At the time of inspection only Automobile Mechanical work was being carried out and there was no washing process being done at that time.
3. Unit is operating without obtaining Consent from the Board.
4. At the roof of the Unit, the tower of Reliance Jio is established.

The Unit was directed to comply by the Regional Office, Roorkee vide letter no. UEPPCB/ROR/Gen-7(220)/2017/616 dated 29.07.2017 but has not complied till date.

AS SUCH, it is evident from the above observations that the unit has violated the provisions of Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended thereafter.

Now Therefore, in exercise of the power conferred under Section 31(A) of the Air (Prevention and Control of Pollution), Act-1981 and Section 33-A of Water (Prevention and Control of Pollution) Act- 1974 as amended time to time, notice is hereby served to the unit to **Show Cause** within 30 days of issue of this letter to the undersigned, why the unit not be closed down under the provisions of above Act and concerned Authorities be directed to discontinue your power and water supply.

This issues with the approval of the Competent Authority of the Board.

(S.P. Subudhi)

Member Secretary.

Copy to :-

1. The Chairman, Uttarakhand Environment Protection & Pollution Control Board, Dehradun for kind information Please.
2. Program Manager, SPMG, NGRBA, 117, Indira Nagar, Dehradun for kind information please.
3. Regional Officer, Uttarakhand Environment Protection & Pollution Control Board, Haridwar for information and necessary action.
4. Guard File.

Member Secretary.

OFFICE COPY

[Handwritten signature]

HEAD OFFICE

UTTARAKHAND ENVIRONMENT PROTECTION &
POLLUTION CONTROL BOARD
29/20, Nemi Road, Dalanwala, Dehradun
(Uttarakhand)



उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड
29/20, नेमी रोड, डालनवाला, देहरादून (उत्तराखण्ड)

Phone: (0135) 2658086; Fax: (0135) 2718092; E-mail: msukpcb@yahoo.com; Web: www.ueppcb.uk.gov.in

Ref: UEPPCB/HO/Con/S-434/2018/ 555

Date : 29.06.2018

To,

M/s Surendra Motors,
Plot No.-03,
Shubham Vihar Colony,
Kankhal, Distt- Haridwar.

Directions under Section 33-A of Water (Prevention and Control of Pollution) Act- 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act-1981.

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, the Unit was inspected by the Officials of Regional Office, Roorkee, Distt - Haridwar of this Board on dated 24.07.2017 and made following observations :-

1. At the time of inspection, Automobile Service Centre was found in operation.
2. At the time of inspection only Automobile Mechanical work was being carried out and there was no washing process being done at that time.
3. Unit is operating without obtaining Consent from the Board.
4. At the roof of the Unit, the tower of Reliance Jio is established.

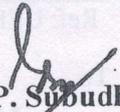
WHEREAS, a show cause notice was issued to the Unit under Section 33 (A) of Water (Prevention and Control of Pollution), Act-1974 and Section 31(A) of the Air (Prevention and Control of Pollution), Act-1981 vide this office letter no. UEPPCB/HO/S-434/2016/1488 dated 22.12.2017; and

WHEREAS, the Unit was again inspected by the Officials of Regional Office, Roorkee (Haridwar) of this Board on dated 03.04.2018 and made following observations :-

1. At the time of inspection, workshop found in operation.
2. In the workshop mechanical & denting work is done.
3. Washing work is not done in the workshop.
4. DG Set was not found installed.
5. Workshop is in the residential area and has not applied to obtain consent.

AS SUCH, it is evident from the above observations that the unit has violated the provisions of Water (Prevention and Control of Pollution), Act-1974 and Air (Prevention and Control of Pollution), Act-1981; and

Now in exercise of the power conferred under **Section 33 (A)** of the **Water (Prevention and Control of Pollution), Act-1974** and **Section 31(A)** of the **Air (Prevention and Control of Pollution), Act-1981** as amended from time to time, you are hereby directed to **Close down** your Unit/process with immediate effect.


(S.P. Subudhi)

Member Secretary

Ref: UEPPCB/HO/Con/S-434/2018/

Dehradun, 29 June, 2018

SPEED POST / FAX (0135-2768867)

To,

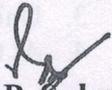
Managing Director,
Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun (Uttarakhand).

Directions under Section 33-A of Water (Prevention and Control of Pollution) Act- 1974 and Section 31-A of Air (Prevention and Control of Pollution) Act-1981.

WHEREAS, it is evident from the above observations that the Unit is violating the provisions of the **Section 25 of Water (Prevention and Control of Pollution), Act-1974** and **Section 21 of the Air (Prevention and Control of Pollution), Act-1981**; and

NOW THEREFORE, in exercise of the powers conferred under **Section 33 (A) of Water (Prevention and Control of Pollution), Act-1974** and **Section 31(A) of the Air (Prevention and Control of Pollution), Act-1981** as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the Unit with immediate effect and intimate to this office on priority.

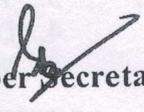
This issues with the approval of the Competent Authority of the Board.

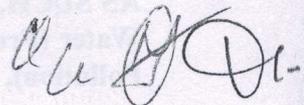

(S.P. Subudhi)

Member Secretary

Copy to :-

1. **Chairman, UEPPCB, Dehradun** for kind information please.
2. **District Magistrate, Haridwar** for information and arrange to seal the Unit please.
3. **Program Manager, SPMG, NGRBA, 117, Indira Nagar, Dehradun** for kind information please.
4. **Regional Officer, UEPPCB, Regional Office, Roorkee, Distt- Haridwar** with the direction for strict compliance of the closure order and to seal the Unit.
5. **Guard File.**


Member Secretary



HEAD OFFICE

"Gaura Devi Paryavaran Bhawan"

UTTARAKHAND ENVIRONMENT PROTECTION & POLLUTION CONTROL BOARD
46B, IT Park, Dalanwala, Dehradun (Uttarakhand)



उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड
46बी, आईटी० पार्क, डालनवाला, देहरादून (उत्तराखण्ड)

Phone: (0135) 2658086; Fax: (0135) 2718092; E-mail: msukpcb@yahoo.com; Web: www.ueppcb.uk.gov.in

Ref: UEPPCB/HO/Con-S-434/2019/ 109

Dehradun, September, 2019

By Speed Post

01-10-2019

To,
M/s Surendra Motors,
Plot No.-03,
Shubham Vihar Colony,
Kankhal, Distt- Haridwar.

Directions under Section-33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, M/S Shree Ram Engineers located at Plot No.-120 and 133, IICD, Sidcul, Haridwar (herein after referred as the 'Unit') is engaged in manufacturing of Pressure Cooker; and

WHEREAS, the Unit was inspected by the Officials of Regional Office, Roorkee, Distt - Haridwar of this Board on dated 24.07.2017 and made following observations :-

1. At the time of inspection, Automobile Service Centre was found in operation.
2. At the time of inspection only Automobile Mechanical work was being carried out and there was no washing process being done at that time.
3. Unit is operating without obtaining Consent from the Board.
4. At the roof of the Unit, the tower of Reliance Jio is established.

WHEREAS, a show cause notice was issued to the Unit under Section 33 (A) of Water (Prevention and Control of Pollution), Act-1974 and Section 31(A) of the Air (Prevention and Control of Pollution), Act-1981 vide this office letter no. UEPPCB/HO/S-434/2016/1488 dated 22.12.2017; and

WHEREAS, the Unit was again inspected by the Officials of Regional Office, Roorkee (Haridwar) of this Board on dated 03.04.2018 and made following observations :-

1. At the time of inspection, workshop found in operation.
2. In the workshop mechanical & denting work is done.
3. Washing work is not done in the workshop.
4. DG Set was not found installed.
5. Workshop is in the residential area and has not applied to obtain consent.

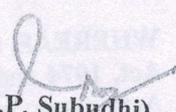
WHEREAS, closure order was issued to the Unit under Section-33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981, as amended, vide this office letter ref. no. UEPPCB/HO/Con-S-434/2018/555 dated 29.06.2018; and

WHEREAS, in compliance of the closure order, the Unit is visited by the officials of Regional Office, Roorkee (Haridwar) of this Board on dated 22.07.2019 and made following observations :-

1. At the time of inspection only Automobile Mechanical work found carried out and there was no washing process being done at that time.
2. Power supply of the Unit was disconnected by Electricity department.

As such, it is evident from above observations that the unit has complied with the directions of the Board issued under Water and Air Acts vide this office letter ref. no. UEPPCB/HO/Con-S-434/2018/555 dated 29.06.2018; and

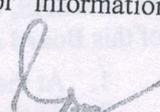
AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under Section-33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter, with approval of the Competent Authority of the Board, closure order issued to the Unit i.e. M/s Surendra Motors, Plot No.-03, Shubham Vihar Colony, Kankhal, Distt- Haridwar Uttarakhand is hereby revoked.


(S.P. Subudhi)

Member Secretary

Copy to:

1. District Magistrate, Haridwar for kind information please.
2. Program Director, SPMG, NGRBA, 117-Indira Nagar, Dehradun for kind information please.
3. Managing Director, Uttarakhand Power Corporation Ltd., Urja Bhawan, Kanwali Road, Dehradun (Uttarakhand) for kind information and request to issue necessary instructions to concerned Executive Engineer of UPCL for restoration of power supply of the above said Unit, please.
4. Regional Officer, UEPPCB, Regional Office, Roorkee (Haridwar) for information compliance of above directions.
5. Guard file.


Member Secretary

de P/h



HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/S-434/2020/ 43

Date: 22.12.2020

By Speed Post

To,

M/s Surendra Motors,
Plot No.-03,
Shubham Vihar Colony,
Kankhal, Distt- Haridwar.

Directions under Section-33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, the Unit was inspected by the officials of Regional Office, Roorkee of this Board on dated 08.06.2020 and found that :-

1. Unit has not obtained consent to operate of the Board and engaged in Painting process without prior permission of the Board.
2. Unit is established in residential area.

AS SUCH, it is evident from the above observations that the unit has violated the provisions of Section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section-21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended thereafter.

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under Section-33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter, with approval of the Competent Authority of the Board, Unit is directed to submit ₹ 3,88,500/- (Three lakh Eighty Eight thousand five hundred rupees only) as Environment compensation in favour of Uttarakhand Pollution Control Board.

This issues with the approval of competent authority of the Board.

(S.P. Subudhi)

Member Secretary

Copy to:

1. Regional Officer, UKPCB, Regional Office, Roorkee (Haridwar) for information and compliance of above directions.
2. Guard file.

Member Secretary

c. Jc PL